

M/S Vijay & Company And Ors Vs Hdfc Bank And Anr

Court: Debts Recovery Appellate Tribunal, Delhi

Date of Decision: Feb. 17, 2020

Acts Referred: Code Of Civil Procedure, 1908 " Order 8 Rule 2, Order 6 Rule 8

Recovery Of Debts Due To Banks And Financial Institutions Act, 1993 " Section 19, 30

Constitution Of India, 1950 " Article 299

Government Of India Act, 1915 " Section 30, 175(3)

Hon'ble Judges: P.K. Bhasin, J

Bench: Single Bench

Advocate: Pallav Saxena, Dharam Dev, Sunanda Kumari, Neeraj Mahajan

Final Decision: Partly Allowed

Judgement